

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-1266/ND/2018

In the matter of :

Brand Realty Services Ltd.

.. PETITIONER

Vs.

Boulevard Projects (P) Ltd

.. RESPONDENT

SECTION :

Under Section 7 of IBC Code, 2016

Order delivered on 26.9.2018

Coram :

(R. Varadharajan)

HON'BLE MEMBER (JUDICIAL)

(Dr. VK Subburaj),

HON'BLE MEMBER (TECHNICAL)

Vs.

For the Petitioner/Op. Creditor: Mr. Pankaj Paliwal, Advocate

For the Respondent/Corporate Debtor :

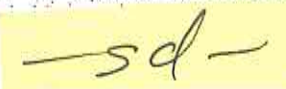
For the Intervener :

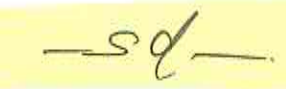
ORDER

Learned Counsel for the petitioner is present ~~and moves this petition.~~ It is represented by Ld. Counsel for the petitioner that a sum of Rs.1,86,32,570/- is due in relation to the settlement agreement which has been complied in part and that a sum of Rs.80 lakhs is still due and in the circumstances, this petition has been filed. It is also represented that an advance copy of the petition has been duly dispatched to the registered office of the Company and the dispatch proof is available at Page 255 of the typed set of documents filed along with the petition. Ld. Counsel for the petitioner undertakes to file the Tracking report along with the affidavit in relation to actual service of Notice. It is also represented by Ld. Counsel for the petitioner that another claim has been made against the Corporate Debtor before this Bench of the Tribunal and the same has been posted for hearing on 10.10.2018.

In the circumstances, let this matter may also be listed along with other matters which are posted on 10.10.2018.

List on 10.10.2018.


(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit